### GOVERNMENT OF INDIA MINISTRY OF PORTS, SHIPPING AND WATERWAYS

## LOK SABHA UNSTARRED QUESTION NO. 2148

ANSWERED ON 01.08.2025

#### **INLAND VESSEL MANNING RULES 2022**

2148. SHRI SHAFI PARAMBIL:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state: पत्तन, पोत परिवहन एवं जलमार्ग मंत्रालय

- (a) whether the extensive training under the Inland Vessel Manning Rules 2022 applies to the drivers of small houseboats generally used for tourism purpose, if so, the details thereof;
- (b) whether the Government is aware of the constraints caused by the mandatory training rules on the livelihood of the small houseboat drivers in Kerala, if so, the details thereof;
- (c) whether the Government has revised the Inland Vessel Manning Rules, 2022 by incorporating special short-term training for the small houseboat drivers; and
- (d) if so, the details thereof and if not, the reasons therefor?

### **ANSWER**

# MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL)

- (a) In exercise of the powers conferred under section 34 of the Inland Vessels Act 2021 (24 of 2021) and the Inland Vessels (Manning) Rules, 2022 framed thereunder, the requirements for training, qualification and certification of crews for mechanically propelled vessels operating in inland waters through out India have been provided.
- (b) to (d) After discussions with stakeholders, Maritime Boards, Inland Water Transport Departments in States/UTs including representatives from Kerala, draft pleasure craft and canal cruise boats (houseboats) rules for these two categories of vessels are under finalization.

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